
(2016) 03 SHI CK 0126
In the High Court Of Himachal Pradesh
Case No : Review Petitions No. 17 of 2016

Vijay Sood

APPELLANT

Vs

Central University of Himachal Pradesh

RESPONDENT

Date of Decision : 14-03-2016

Acts Referred:

Civil Procedure Code, 1908 (CPC) — Order 47 Rule 1, 114

Citation : (2016) ILRHP 248

Hon'ble Judges : Mansoor Ahmad Mir, CJ. and Tarlok Singh Chauhan, J.

Bench : Division Bench

Advocate : Mr. Sanjeev Bhushan, Senior Advocate with Ms. Abhilasha Kaundal, Advocate, for the Petitioner; Mr. Ashok Sharma, Assistant Solicitor General of India, with Mr. Ajay Chauhan, Advocate, for the Respondent

Final Decision : Dismissed

Judgement

Mansoor Ahmad Mir, C.J.(Oral)—By the medium of these review petitions, the petitioners have sought review of the judgment and order dated 23.12.2015, whereby two writ petitions being CWPs No. 575 of 2015, titled Vijay Sood v. Central University of H.P., Dharamshala and CWPs No. 580 of 2015, titled Mohan Kumar & others v. Central University of HP, came to be disposed of.

2. Review Petition No. 17 of 2016 contains five paras and Review Petition No. 18 of 2016 contains six paras, which are factual grounds.

3. The grounds taken in the review petitions do not satisfy the mandate of Section 114 read with Order 47, Rule 1 of the Code of Civil Procedure.

4. It is apt to record herein that this Court has already laid down the parameters in the judgments rendered in Review Petition No. 56 of 2014, titled as Ranjeet Khanna v. Chiragu Deen and another, decided on 8th August, 2014 and Review Petition No. 65 of 2015, titled as Union of India & others v. Paras Ram, decided on 25th June, 2015.

5. We have gone through the judgment under review and the grounds taken in the review petitions. The review petitioners have not taken any ground, as required under law.

6. Having said so, no case for review is made out and the review petitions merit to be dismissed. Accordingly, the review petitions are dismissed along with all pending applications.